

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**ITEM No. 104  
(IB)-1343(PB)/2019**

**IN THE MATTER OF:**

Prop. R.S Infratech ..... Applicant/petitioner  
Vs.  
Tulsiani Construction and Developers Pvt. Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code,2016**

**Order delivered on 09.07.2019**

**Coram:**

**DR. DEEPTI MUKESH  
HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner: Mr. Ashish Middha, Mr. Ashwani, Advs.  
For the respondent Mr. Simran Jyot Singh, Adv.

**ORDER**

Learned counsel for the respondent states that he shall file his vakalatnama within three days along with the resolution of the respondent company. Reply be filed within two weeks with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 31.07.2019.

*Sd/-*

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

*Sd/-*

**(Dr. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**